

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH,
JAIPUR.

A2
Date of Decision: July 8, 1993.

CA 397/93

ARJUN SINGH ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON. MR. O.P. SHARMA, ADMINISTRATIVE MEMBER,

For the Applicant ... SHRI J.K. KAUSHIK.

For the Respondents ... ---

PER HON. MR. O.P. SHARMA, ADMINISTRATIVE MEMBER.

Heard the learned counsel for the applicant. He states that the applicant was transferred from Jaipur to Udaipur and he has already been relieved. The applicant's representations against his transfer are still pending with the respondents. The respondents are directed to dispose of the applicant's representations, Annexure A-11, A-12 & A-13, within a period of two months from the date of receipt of this order.

2. A copy of this order alongwith the OA may be sent to the respondents to enable them to take a decision on the representations of the applicant.

3. The OA stands disposed of accordingly, with no order as to costs.

O.P. SHARMA
(O.P. SHARMA)
MEMBER (A)